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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.346/90

Date of Order: 15.10.1993

BETWEEN:

A.Sharada

.. Applicant.

A N D

1. The Director of Telecommunications,  
Warangal Area, Warangal.
2. The Divisional Engineer(Telephones),  
Adilabad, Adilabad District.
3. The Union of India, represented by its  
Secretary, Department of Telecommuni-  
cations, Sanchar Bhavan, New Delhi. .. Respondents.

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Counsel for the Applicant

.. Mr.P.R.Prasad

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI M.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

*TMG*

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Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member(Admn.).

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The applicant who was engaged on a casual basis as a Telecom Office Assistant in 1985 was dis-engaged some time after September 1987. Aggrieved by the same but has filed this application praying for a direction to the respondents to reengage her as a Telecom Office Assistant and to consider her case for regular absorption.

2. The respondents in their reply affidavit have stated that the applicant was engaged as a Telecom Office Assistant in the office of the Telecom District Engineer, Adilabad purely on casual basis during the period 1985-1987. At that time ~~there~~ was a shortage of Telecom Office Assistants. The respondents deny that the applicant had worked for more than 180 days in any particular ~~year~~. They further ~~allegation~~ that the applicant was absent in the months of May, June and July 1986 and May 1987. In September 1987, 12 SDTOs had to be converted as Telecom Office Assistants and they were allotted to Adilabad Telecom Office. Consequently the applicant who was a casual employee had to make room for the regularly appointed Telecom Office Assistants. As there was no work ~~her services~~ for the applicant after September 1987, ~~she~~ had to be dis-  
~~continued~~  
~~engaged.~~

3. When the case was called there was none for the applicant. Mr. N.R.Devraj, Standing Counsel for the respondents present. However, as this is an old case and a short issue is involved we have perused the material

Copy to:-

1. The Director of Telecommunications, Warangal Area, Warangal.
2. The Divisional Engineer(Telephones), Adilabad, Adilabad District.
3. The Secretary, Department of Telecommunications, Union of India, Sanchar Bhavan, New Delhi.
4. One copy to Sri. P.R.Prasad, advocate, Flat No.104, H.No.1-1-648/A, Gandhi Nagar, Hyd-380.
5. One copy to Sri. N.R.Devaraj, S<sup>R</sup>. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

*4th copy  
pass on  
TAP*

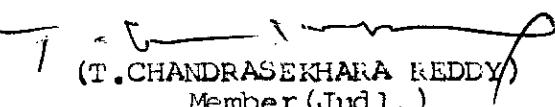
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on record.

4. Admittedly the applicant worked as a casual employee with the respondents for certain period during 1985-87. Her services had to be terminated for no other reason than that there was no work <sup>with</sup> ~~so~~ the respondents. In view of this, we cannot find that the respondent's action terminating the services of the applicant was in any way irregular or illegal. The petition is therefore dismissed.

5. It is however open to the respondents, in case the applicant is still willing to work as a casual employee, to consider her case if there is work, keeping in view the number of days of service ~~rendered~~ by her with the respondents organisation. There shall be no order as to costs.

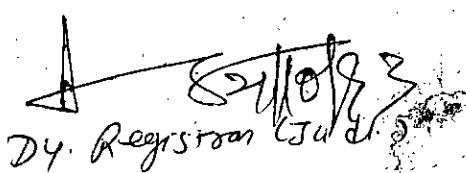
  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B. GORTHI)  
Member (Admn.)

Dated: 15th October, 1993

(Dictated in Open Court)

sd

  
D.Y. Registrar (Judl.)

  
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Contd. 4

O.A.346/90

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM: M(A)

Dated: 15/10/ -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No. -

in  
O.A. No. 346/90

T.A. No. (W.P.)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn

Dismissed for default.

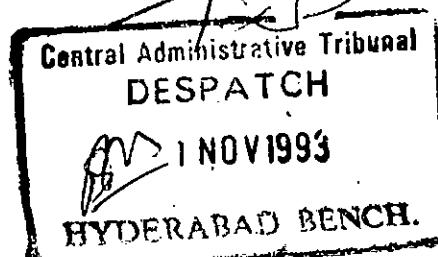
Rejected/Ordered.

No order as to costs.

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